

IN THE CENTRAL ADMTNISTRATIVE TRIBUNAL, JATPUR BENCH, JATPUR.

CP 57/2002 (OA 588/2001)

DATE OF ORDER : 15.11.2002

Suresh Chand Dubey son of Shri Jagdish Prasad aged about 56 years, resident of Govindji Ka Mandir, Moori Charbagh, Bharatpur.

....Applicant.

VERSUS

Col. S. Manthani, Controller of Stores, New Building, Headquarter, General Manager Office, Western Railway, Churchgate, Mumbai.

....Respondent.

Mr. Vijay Dutt, Proxy counsel for

Mr. Ashok Gaur, Counsel for the applicant.

Mr. U.D. Sharma, Counsel for the respondents.

CORAM

Hon'ble Mr. G.C. Srivastava, Member (Administrative)

Hon'ble Mr. M.L. Chauhan, Member (Judicial)

ORDER (ORAL)

PER HON'BLE MR. G.C. SRIVASTAVA, MEMBER (ADMTNTSTRATIVE)

Heard the learned counsel for the parties.

2. This CP was moved by the applicant of OA No. 588/2001 for non compliance of the order passed by this Tribunal in the aforesaid OA dated 3.01.2002. The order passed by the Tribunal in this case was that in case the applicant prefers an appeal within a period of fifteen days from today, it shall be decided on merits by the Appellate Authority unmindful of the fact that the appeal is barred by time.

3. The learned counsel for the respondents submits that the order of the Tribunal has been complied with as the appeal of the applicant has already been decided vide order dated 30.09.2002, which has also been received by the applicant. The learned counsel for the applicant confirms that he received the copy of the order dated 30.9.2002.

Cef

4. As the order of the Tribunal dated 3.1.2002 has been complied with, the Contempt Petition is dismissed. Notcees are discharged.



(M.L. CHAUHAN)

MEMBER (J)



(G.C. SRIVASTAVA)

MEMBER (A)

AHQ